LOK SABHA DEBATES

(Part I — Proceedings with Questions and Answers)

The House met at Eleven of the Clock

Monday, July 21, 2025 / Ashadha 30, 1947 (Saka)

HON'BLE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri Raja A.

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

LOK SABHA DEBATES

PART I – QUESTIONS AND ANSWERS

Monday, July 21, 2025 / Ashadha 30, 1947 (Saka)

CONTENTS	PAGES
OBITUARY REFERENCES	1 – 3
CONGRATULATIONS TO INDIAN SPACE RESEARCH ORGANISATION FOR THE FIRST SUCCESSFUL MISSION TO INTERNATIONAL SPACE STATION	3
…	4
ORAL ANSWERS TO STARRED QUESTIONS (S.Q. NO. 01 – 03)	5 – 30
WRITTEN ANSWERS TO STARRED QUESTIONS (S.Q. NO. 04 – 20)	31 – 50
WRITTEN ANSWERS TO UNSTARRED QUESTIONS (U.S.Q. NO. 01 – 230)	51 – 280

सत्यमेव जयते

LOK SABHA DEBATES

(Part II - Proceedings other than Questions and Answers)

Monday, July 21, 2025 / Ashadha 30, 1947 (Saka)

LOK SABHA DEBATES

PART II – PROCEEDINGS OTHER THAN QUESTIONS AND ANSWERS

Monday, July 21, 2025 / Ashadha 30, 1947 (Saka)

C ON T E N T S **P A G E S**

RULING RE: NOTICES OF ADJOURNMENT MOTION	281
PAPERS LAID ON THE TABLE	282 - 304
SELECT COMMITTEE ON THE INCOME-TAX BILL, 2025 Report	304
SELECT COMMITTEE ON THE INCOME-TAX BILL, 2025 Record of Evidence	304
STATEMENT CORRECTING ANSWER GIVEN TO UNSTARRED QUESTION NO. 1123 DATED 02.12.2024 RE: (I) UNSOLD SEIZED ASSETS FROM VARIOUS CENTRAL AGENCIES AND (II) GIVING REASONS FOR DELAY IN CORRECTING THE ANSWER Shri Pankaj Chaudhary	304
STATEMENTS RE: STATUS OF IMPLEMENTATION OF RECOMMENDATIONS IN 3RD AND 6TH REPORTS OF STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENTS – LAID Shri Arjun Ram Meghwal	305
ELECTION TO COMMITTEE Committee on Welfare of Other Backward Classes	305 - 06
…	306 - 08

MATTERS UNDER RULE 377 – LAID	**309 - 22**
Shri Vishnu Dayal Ram	309
Shri Ramvir Singh Bidhuri	310
Shri Alok Sharma	310
Shri Dilip Saikia	311
Shri Dushyant Singh	311
Shri Mansukhbhai Dhanjibhai Vasava	312
Shrimati Anita Subhadarshini	312
Dr. Manna Lal Rawat	313
Shri Raju Bista	313
Shri Janardan Singh Sigriwal	314
Shri Rodmal Nagar	314
Shrimati D.K. Aruna	315
Shri Rahul Kaswan	315
Sushri Praniti Sushilkumar Shinde	316
Shri Shyamkumar Daulat Barve	316
Dr. Shashi Tharoor	317
Shri Hamdullah Sayeed	317
Shri Ramashankar Vidharthi Rajbhar	318
Shri Aditya Yadav	318
Dr. Ganapathy Rajkumar P.	319
Shri B.K. Parthasarathi	320
Shri Rajabhau Parag Prakash Waje	320
Shri Maddila Gurumoorthy	321
Shri K. Radhakrishnan	321
Shri Nilesh Dnyandev Lanke	322
…	323

(1100/GG/AK)
1100 बजे

(लोक सभा ग्यारह बजे समवेत् हुई)
(माननीय अध्यक्ष पीठासीन हुए।)
(राष्ट्र गान की धुन बजाई गई।)

निधन संबंधी उल्लेख

1101 बजे

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे अत्यंत दु:ख के साथ अपने आठ पूर्व साथियों के निधन के बारे में सभा को सूचित करना है।

श्री किशन कपूर हिमाचल प्रदेश के कांगड़ा संसदीय निर्वाचन क्षेत्र से 17वीं लोक सभा के सदस्य थे। उन्होंने ऊर्जा संबंधी संसदीय स्थायी समिति के सदस्य के रूप में अपनी सेवाएँ दी।

इससे पहले श्री कपूर पांच बार हिमाचल प्रदेश विधान सभा के सदस्य रहे और उन्होंने हिमाचल प्रदेश सरकार के मंत्री परिषद् के सदस्य के रुप में भी अपनी सेवाएं दीं।

श्री किशन कपूर का निधन 01 फरवरी, 2025 को 73 वर्ष की आयु में चण्डीगढ़ में हुआ।

श्री भगत राम पंजाब के फिलौर संसदीय निर्वाचन क्षेत्र से छठी लोक सभा के सदस्य थे। श्री भगत राम का निधन 30 मार्च, 2025 को 82 वर्ष की आयु में कनाडा में हुआ।

श्री कुमारी अनंथन तमिलनाडु के नगरकोल संसदीय निर्वाचन क्षेत्र से छठी लोक सभा के सदस्य थे। श्री अनंथन एक लेखक भी थे और उन्होंने तमिल भाषा में कई पुस्तकें, लेख और कविताएं लिखीं।

श्री कुमारी अनंथन का निधन 9 अप्रैल, 2025 को 92 वर्ष की आयु में चेन्नई, तमिलनाडु में हुआ।

डॉ. सुश्री गिरिजा व्यास राजस्थान के उदयपुर संसदीय क्षेत्र से 10वीं, 11वीं एवं 13वीं लोक सभा की सदस्य रहीं। वे राजस्थान के चित्तौड़गढ़ संसदीय क्षेत्र से 15वीं लोक सभा की सदस्य भी थीं। डॉ. व्यास ने केंद्रीय मंत्री परिषद् के सदस्य के रुप में आवास और शहरी; तथा सूचना और प्रसारण मंत्रालय में अपनी सेवाएं दीं। डॉ. व्यास ने विभिन्न संसदीय समितियों के सभापति व सदस्य के रुप में भी अपनी सेवाएं दीं। डॉ. व्यास ने राष्ट्रीय महिला आयोग की अध्यक्ष और 15वीं लोक सभा के दौरान लोक सभा में सभापति तालिका के सदस्य के रूप में भी अपनी सेवाएं दीं।

इससे पूर्व वे राजस्थान विधान सभा की सदस्य रहीं और उन्होंने राजस्थान सरकार के मंत्री परिषद् के सदस्य के रुप में भी कई मंत्रालयों में अपनी सेवाएं दीं।

डॉ. गिरिजा व्यास का निधन 01 मई, 2025 को 78 वर्ष की आयु में अहमदाबाद, गुजरात में हुआ।

श्रीमती मिनाती सेन पश्चिम बंगाल के जलपाई-गुड़ी संसदीय निर्वाचन क्षेत्र से 12वीं, 13वीं और 14वीं लोक सभा की सदस्य थीं। श्रीमती सेन विभिन्न संसदीय समितियों की सदस्य भी रहीं।

श्रीमती मिनाती सेन का निधन दिनांक 03 मई, 2025 को 81 वर्ष की आयु में कोलकाता, पश्चिम बंगाल में हुआ।

श्री सुखदेव सिंह ढींढसा पंजाब के संगरूर संसदीय निर्वाचन क्षेत्र से चौदहवीं लोक सभा के सदस्य थे। वे राज्य सभा के सदस्य भी रहे।

(1105/YSH/SRG)

श्री ढींढसा ने केन्द्र सरकार के मंत्री परिषद के सदस्य के रुप में कई मंत्रालयों में अपनी सेवाएं दीं और वे कई संसदीय समितियों के सदस्य भी रहे।

इससे पहले, वे चार कार्यकाल के लिए पंजाब विधान सभा के सदस्य रहे। वे पंजाब सरकार में राज्य मंत्री भी रहे।

श्री सुखदेव सिंह ढींढसा का निधन 28 मई, 2025 को 89 वर्ष की आयु में मोहाली, पंजाब में हुआ।

श्री छोटे सिंह यादव, उत्तर प्रदेश के कन्नौज संसदीय निर्वाचन क्षेत्र से सातवीं और नौवीं लोक सभा तथा मोहनलालगंज संसदीय निर्वाचन क्षेत्र से दसवीं लोक सभा के सदस्य थे।

श्री यादव विभिन्न संसदीय समितियों के सदस्य भी रहे।

श्री छोटे सिंह यादव का निधन 13 जून, 2025 को 83 वर्ष की आयु में लखनऊ, उत्तर प्रदेश में हुआ।

श्री आनंद सिंह, उत्तर प्रदेश के गोण्डा संसदीय निर्वाचन क्षेत्र से पांचवी, सातवीं, आठवीं और नौवीं लोक सभा के सदस्य थे।

उन्होंने कई संसदीय समितियों के सदस्य के रूप में कार्य किया। श्री सिंह ने उत्तर प्रदेश सरकार में मंत्री के रूप में भी अपनी सेवाएं दीं।

श्री आनंद सिंह का निधन 6 जुलाई, 2025 को 86 वर्ष की आयु में लखनऊ में हुआ।

हम अपने पूर्व साथियों के निधन पर गहरा शोक व्यक्त करते हैं। यह सभा शोक संतप्त परिवारों के प्रति अपनी संवेदना व्यक्त करती है।

माननीय सदस्यगण, दिनांक 22 अप्रैल 2025 को जम्मू-कश्मीर के पहलगाम में हुए आतंकवादी हमले में 26 निर्दोष व्यक्तियों की नृशंस हत्या कर दी गई। आतंकवाद की इस घटना ने पूरे देश की ही नहीं बल्कि संपूर्ण विश्व की चेतना को आघात पहुंचाया है। यह सभा उन सभी मृतकों के प्रति गहरा शोक व्यक्त करती है तथा आतंकवाद के विरुद्ध भारत के 'जीरो टॉलरेंस' के संकल्प को दोहराती है।

माननीय सदस्यगण, दिनांक 12 जून, 2025 को अहमदाबाद से लंदन जा रहा एयर इंडिया का विमान अहमदाबाद हवाई अड्डे से उड़ान भरने के तुरंत बाद दुर्घटनाग्रस्त हो गया। इस दुर्घटना में कुल 260 व्यक्तियों की असामयिक मृत्यु हो गई, जिनमें विमान में सवार 241 व्यक्ति और 19 अन्य व्यक्ति शामिल थे।

इसी दुर्घटना में गुजरात राज्य के पूर्व मुख्य मंत्री श्री विजय रूपाणी जी का भी असामयिक निधन हो गया।

यह सभा इस दुर्घटना में मृत व्यक्तियों के परिवारों के प्रति अपनी आत्मिक संवेदना व्यक्त करती है।

माननीय सदस्यगण, देश के विभिन्न हिस्सों में अतिवृष्टि, बाढ़, भू-स्खलन, आदि प्राकृतिक आपदाओं के कारण बड़ी संख्या में जान-माल की हानि हुई है। यह सभा प्राकृतिक आपदाओं के कारण दिवंगत हुए व्यक्तियों के परिवारजनों को अपनी संवेदना प्रकट करती है।

अब, यह सभा दिवंगत आत्माओं के सम्मान में मौन रहेगी।

(तत्पश्चात् सदस्यगण थोड़ी देर मौन खड़े रहे।)

माननीय अध्यक्ष : ओम शांति: शांति: शांति:।

भारतीय अंतरिक्ष अनुसंधान संगठन को अंतर्राष्ट्रीय स्पेस स्टेशन के पहले सफल मिशन के लिए बधाई

1109 बजे

माननीय अध्यक्ष : माननीय सदस्यगण, मैं भारतीय अंतरिक्ष अनुसंधान संगठन को एक भारतीय अंतरिक्ष यात्री, श्री शुभांशु शुक्ला के अंतर्राष्ट्रीय स्पेस स्टेशन के पहले सफल मिशन के लिए सदन की ओर से हार्दिक शुभकामनाएं देता हूँ।

माननीय सदस्यगण, इस विषय पर माननीय सदस्यों की भावनाओं के अनुरूप इस सत्र में व्यापक चर्चा भी होगी।

(1110/MM/SM)

माननीय अध्यक्ष : प्रश्न काल। प्रश्न संख्या 1, श्री प्रदीप पुरोहित।

… (व्यवधान)

माननीय अध्यक्ष : अखिलेश जी, इनको बैठाइए।

… (व्यवधान)

माननीय अध्यक्ष : प्लीज़ बैठ जाइए। मेरी बात सुनिए।

… (व्यवधान)

माननीय अध्यक्ष : मणिक्कम जी, बैठ जाइए। मेरी बात सुनिए।

… (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, यह प्रश्न काल है और मेरा आपसे आग्रह और निवेदन है कि हमें संसदीय परंपराओं को उच्च कोटि का बनाने का प्रयास करना चाहिए। यह मिथक तोड़ना चाहिए कि सदन के अंदर व्यवधान पैदा होगा। हमारा प्रयास होना चाहिए कि हम देश की जनता की भावनाओं के अनुरूप, उनकी इच्छाओं के अनुरूप यहां सदन में उनकी आकांक्षाओं को रखें, उनकी भावनाओं को अभिव्यक्त करें। देश में जो महत्वपूर्ण विषय हैं और जो घटनाएं घटी हैं, उन पर व्यापक चर्चा और संवाद हो। इस मिथक को तोड़ना ही चाहिए, ऐसा मेरा आपसे आग्रह है।

… (व्यवधान)

माननीय अध्यक्ष : जो भी विषय होता है, वह प्रश्न काल के बाद होता है। आप नोटिस दीजिए।

… (व्यवधान)

श्री बी. मणिक्कम टैगोर (विरूधुनगर) : सर, नोटिस दिया हुआ है। … (व्यवधान)

माननीय अध्यक्ष : अखिलेश जी, आप सभी सदस्यों से कहिए कि वे तख्तियां लेकर न आएं।

… (व्यवधान)

माननीय अध्यक्ष : प्रश्न काल के बाद सब विषयों पर चर्चा करेंगे।

… (व्यवधान)

माननीय अध्यक्ष : प्लीज़ बैठ जाइए।

… (व्यवधान)

माननीय अध्यक्ष : यह तरीका ठीक नहीं है। सदन के पहले दिन सदन चले, अच्छी चर्चा और व्यापक चर्चा हो। मैं सभी सदस्यों को पर्याप्त समय और पर्याप्त अवसर दूंगा। सदन नियमों और प्रक्रियाओं से चलता है।

… (व्यवधान)

श्री बी. मणिक्कम टैगोर (विरूधुनगर) : सर, एलओपी को बोलने का मौका दीजिए।… (व्यवधान)

माननीय अध्यक्ष : प्रश्न काल के बाद मौका दूंगा।

… (व्यवधान)

माननीय अध्यक्ष : प्लीज़ बैठ जाइए।

… (व्यवधान)

श्री बी. मणिक्कम टैगोर (विरूधुनगर) : सर, एलओपी को बोलने दीजिए। … (व्यवधान)

माननीय अध्यक्ष : नो! श्री प्रदीप पुरोहित जी।

… (व्यवधान)

1113 बजे

(इस समय श्री बी. मणिक्कम टैगोर और कुछ अन्य माननीय सदस्य
आकर पटल के निकट खड़े हो गए।)

(प्रश्न 1)

श्री प्रदीप पुरोहित (बारगढ़) : सर, मेरे क्वैश्चन नंबर वन का जो माननीय मंत्री जी ने उत्तर दिया है, उसके लिए मैं उनको धन्यवाद देता हूं।... (व्यवधान) उन्होंने विस्तृत उत्तर मुझे भेजा है। हमारे यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी को भी मैं धन्यवाद देना चाहता हूं। मोदी जी ने वर्ष 2014 में 'सबका साथ, सबका विकास' का नारा देकर देश चलाने का काम किया है।... (व्यवधान) किसी भी स्टेट में किसी भी पार्टी की सरकार हो, किसी की भी गवर्नमेंट हो, इससे मोदी जी कोई मतलब नहीं रखते हैं। ... (व्यवधान) वर्ष 2014 से 2019 तक ओडिशा में बीजू जनता दल की सरकार थी, फिर भी मोदी जी की केन्द्र सरकार ने पर्याप्त अर्थ ओडिशा सरकार को दिया था।... (व्यवधान)

इस बारे में क्वैश्चन नंबर वन के संदर्भ में मैं माननीय मंत्री जी से यह पूरक प्रश्न पूछना चाहता हूं कि 'खेलो इंडिया' और राष्ट्रीय खेल विकास निधि (एनएसडीएफ) जैसी मांग आधारित योजनाओं के माध्यम से राज्यों के प्रयासों को सफलतापूर्वक पूरा कर रही है। क्या मंत्री महोदय यह बताने का कष्ट करेंगे कि इन योजनाओं के अंतर्गत स्वीकृत खेल परियोजनाओं की निगरानी और पारदर्शिता सुनिश्चित करने के लिए मंत्रालय क्या कदम उठा रहा है, विशेषकर ओडिशा राज्य के संदर्भ में? ... (व्यवधान)

युवक कार्यक्रम और खेल मंत्रालय में राज्य मंत्री (श्रीमती रक्षा निखिल खाडसे) : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय सदस्य को बताना चाहती हूं कि ओडिशा राज्य में 'खेलो इंडिया' के माध्यम से हमने लगभग 15 जिलों में 'खेलो इंडिया' के सेंटर्स दिए हुए हैं।... (व्यवधान) वहां हमारा 'खेलो इंडिया' का स्टेट सेंटर ऑफ एक्सीलेंस भी शुरू है। इसके बावजूद 'खेलो इंडिया' की अलग-अलग योजनाएं भी हम वहां प्रारंभ कर चुके हैं और मुझे लगता है कि 'खेलो इंडिया' के माध्यम से हर डिस्ट्रिक्ट में हमने जो सेंटर्स दिए हैं।... (व्यवधान) डिस्ट्रिक्ट सेंटर के माध्यम से वहां हर खेल की शुरूआत हो चुकी है। अगर उनकी कोई अलग अपेक्षा होगी तो हम जरूर उसको देखेंगे। ... (व्यवधान)

(1115/MK/GM)

माननीय अध्यक्ष : आप ऑपरेशन सिंदूर पर चर्चा करना चाहते हैं? आप अपनी सीट पर जाकर बैठ जाइए। हम प्रश्न काल के बाद चर्चा कराएंगे। आप सभी लोग बैठ जाइए।

... (व्यवधान)

माननीय अध्यक्ष : सरकार हर चीज का जवाब देगी। सरकार ने कहा है कि हम हर चीज का जवाब देंगे। आप सभी लोग बैठ जाइए। प्रश्न काल के अंदर किसी को बोलने की इजाजत नहीं होती है।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, आप सभी लोग बैठ जाइए।

… (व्यवधान)

श्री प्रदीप पुरोहित (बारगढ़) : अध्यक्ष महोदय, मैं माननीय मंत्री जी को बताना चाहता हूं कि आज मेरे क्षेत्रों में खेल के प्रति युवाओं की भागीदारी तेजी से बढ़ रही है। … (व्यवधान) मिनी स्टेडियम इस दिशा में बहुत सहायक सिद्ध हो रही है। क्या माननीय मंत्री महोदया बताना चाहेंगी कि सरकार 'खेलो इंडिया योजना' के तहत पिछड़े और आकांक्षी जिलों से प्राप्त प्रस्तावों को प्राथमिकता देकर उनको तेजी से स्वीकृति देने और विकास के लिए विशेष पहल कर रही है? … (व्यवधान)

श्रीमती रक्षा निखिल खाडसे : अध्यक्ष महोदय, मैं माननीय सदस्य को बताना चाहूंगी कि उन्होंने मिनी स्टेडियम के बारे में जो प्रश्न पूछा है, वह राज्य सरकार का विषय है। जो छोटे स्टेडियम का विषय है, वह राज्य सरकार के माध्यम से पूरी की जाती है। जब बड़ी मांग आती है, जिसमें स्टेट गवर्नमेंट को सपोर्ट के लिए राशि देने की बात होती है, वह राशि हम केंद्र सरकार की तरफ से उपलब्ध करवाते हैं। लेकिन, यदि डिस्ट्रिक्ट में छोटा सेंटर चाहिए तो वह राज्य सरकार के माध्यम से पूरी की जाती है। … (व्यवधान)

(इति)

माननीय अध्यक्ष : प्रश्न संख्या-2, डॉ. अमर सिंह जी।

… (व्यवधान)

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा) : अध्यक्ष महोदय, विवरण सभा पटल पर रख दिया गया है।

(इति)

माननीय अध्यक्ष : आप प्रश्न काल जैसे महत्वपूर्ण विषय पर जवाब मांगते हैं। सरकार जवाब देने के लिए तैयार है। यह सदन है। नारेबाजी करने के लिए आप सदन से बाहर जाइए। सदन में नारेबाजी करना उचित नहीं है। आप सदन में नियम से सवाल उठाइए। सरकार उस पर जवाब देगी।

… (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या-3, श्री विजय कुमार दूबे जी।

… (व्यवधान)

(pp. 7-30)

(**प्रश्न 3**)

श्री विजय कुमार दूबे (कुशीनगर) : अध्यक्ष महोदय, आपके माध्यम से मेरा माननीय मंत्री जी से प्रश्न है कि 'पीएम इंटर्नशिप योजना' का लाभ विशेषकर देश के किनारे बसे उन पिछड़े जिलों के लिए अति महत्वपूर्ण है, जहां कोई औद्योगिक व्यवस्था नहीं है। असहाय परिवार का युवा यदि कठिन परिस्थितियों में हायर स्कूल और इंटर कर भी लेता है, तो उनको मजबूरीवश मजदूरी करनी पड़ती है। … (व्यवधान)

कुशीनगर, गोरखपुर जैसे पिछड़े जिलों में, जहां गत वर्ष कुशीनगर में मात्र 20 बच्चों को स्कोप मिला था, मेरा माननीय मंत्री जी से प्रश्न है कि क्या ऐसे पिछड़े जिलों में और अन्य जगहों पर स्कोप बढ़ाने की व्यवस्था को सुनिश्चित करेंगे? … (व्यवधान)

श्री हर्ष मल्होत्रा : आदरणीय अध्यक्ष महोदय, 'प्रधानमंत्री इंटर्नशिप स्कीम' के तहत आदरणीय प्रधानमंत्री नरेंद्र मोदी जी के नेतृत्व में पांच साल के अंदर देश के एक करोड़ युवाओं को इंटर्नशिप देगी, जिसमें दसवीं, बारहवीं और ग्रेजुएट तक के युवा पार्टिसिपेट कर पाएंगे। पहले जो पायलट योजना के तहत दिया गया है, उसका देश के 36 राज्यों में विस्तार हुआ है। उसके अंदर 1,81,000 कैंडिडेट्स ने अप्लाई किया था, जिनमें से 1,34,000 एप्लीकेंट्स शार्ट लिस्टेड हुए थे। उनमें से 82,000 युवाओं को ऑफर दिया गया था और 28,000 युवाओं ने उसको एक्सेप्ट किया है। … (व्यवधान) इसमें हर राज्य के लगभग हर जिले के पार्टिसिपेंट्स हैं। उन्होंने इसमें भाग लिया और उनको मौका दिया गया है। … (व्यवधान) गोरखपुर में भी युवाओं को मौका दिया गया है।

(इति)

माननीय अध्यक्ष : माननीय सदस्यगण, यह प्रश्न काल है। मैं माननीय सदस्यों से फिर से आग्रह करता हूं कि आप अपनी-अपनी सीट पर जाकर बैठ जाएं। सरकार हर मुद्दे पर जवाब देना चाहती है। सदन चलना चाहिए। सदन में चर्चा और संवाद होना चाहिए। आप तख्तियां लेकर नारेबाजी के लिए यहां पर नहीं आए हैं।

… (व्यवधान)

(1120/SK/RCP)

माननीय अध्यक्ष: सदन नियमों और प्रकियाओं से चलता है। नियम और प्रक्रिया के अधीन उठाए गए हर मुद्दे पर चर्चा होगी।

… (व्यवधान)

माननीय अध्यक्ष: आप प्रश्न काल चलने नहीं देना चाहते? आप सदन नहीं चलने देना चाहते?

… (व्यवधान)

माननीय अध्यक्ष : सभा की कार्यवाही 12 बजे तक के लिए स्थगित होती है।

1120 बजे

तत्पश्चात् लोक सभा बारह बजे तक के लिए स्थगित हुई।

(1200/VB/PS)

1200 बजे

लोक सभा बारह बजे पुनः समवेत् हुई।

(श्री जगदम्बिका पाल पीठासीन हुए)

… (व्यवधान)

स्थगन प्रस्ताव की सूचनाओं के बारे में विनिर्णय

1200 बजे

माननीय सभापति : माननीय सदस्यगण, माननीय अध्यक्ष जी को कई माननीय सदस्यों के द्वारा कई विषयों पर स्थगन प्रस्ताव की सूचनाएँ प्राप्त हुई हैं। माननीय अध्यक्ष जी ने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

… (*Interruptions*)

HON. CHAIRPERSON: Kindly listen to me.

… (*Interruptions*)

HON. CHAIRPERSON: I am just raising your concern, Mr. Gaurav Gogoi ji.

… (*Interruptions*)

HON. CHAIRPERSON: You should have patience.

… (*Interruptions*)

HON. CHAIRPERSON: Kindly listen to me.

… (*Interruptions*)

HON. CHAIRPERSON: I am just raising your concerns.

… (*Interruptions*)

1201 बजे

(इस समय श्री हरीश चंद्र मीना, डॉ. कलानिधि वीरास्वामी और कुछ अन्य माननीय सदस्य आकर पटल के निकट खड़े हो गए।)

… (व्यवधान)

माननीय सभापति : अब मैं आपसे अपेक्षा करूँगा कि सदन के पटल पर रखे जाने वाले प्रपत्र को लिया जाए।

… (व्यवधान)

सभा पटल पर रखे गए पत्र

1202 बजे

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नम्बर 3, श्री गजेन्द्र सिंह शेखावत।

… (व्यवधान)

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत) : माननीय सभापति जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) (एक) राष्ट्रीय नाट्य विद्यालय, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय नाट्य विद्यालय, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, Sir, with your kind permission, I rise to lay on the Table a copy of the Manipur Goods and Services Tax (Amendment) Ordinance, 2025 (No. 1 of 2025) (Hindi and English versions) promulgated by the President on 9th June, 2025 under article 123 (2) (a) of the Constitution.

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, Sir, with your kind permission, on behalf of my colleague Shri Jayant Chaudhary, I rise to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the STARS Maharashtra (Maharashtra Prathamik Shikshan Parishad), Mumbai, for the year 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS Maharashtra (Maharashtra Prathamik Shikshan Parishad), Mumbai, for the year 2023-2024.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the STARS-Rajasthan Council of School Education, Jaipur, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the STARS-Rajasthan Council of School Education, Jaipur, for the year 2023-2024.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Bihar (Bihar Education Project Council), Patna, for the year 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Bihar (Bihar Education Project Council), Patna, for the year 2023-2024.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Union Territory of Delhi, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Union Territory of Delhi, New Delhi, for the year 2023-2024.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Union Territory Mission Authority Andaman & Nicobar, Srivijaya Puram, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Union

Territory Mission Authority Andaman & Nicobar, Srivijaya Puram for the year 2023-2024.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Nagaland Education Mission Society, Nagaland, for the year 2022-2023.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Nagaland Education Mission Society, Nagaland, for the year 2022-2023.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2023-2024.

(14) A copy of the Annual Report (Hindi and English versions) of the Samagra Shikshana, Karnataka, Bengaluru, for the year 2023-2024.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, UT of Lakshadweep, Kavaratti, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, UT of Lakshadweep, Kavaratti, for the year 2023-2024.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) (i) A copy of the Annual Report (Hindi and English versions) of National Council of Educational Research and Training, New Delhi, for the year 2023-2024.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2023-2024, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2023-2024.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): माननीय सभापति जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) संविधान के अनुच्छेद 151(1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) वर्ष 2022-2023 के लिए आर्थिक कार्य विभाग, वित्त मंत्रालय द्वारा राजकोषीय उत्तरदायित्व और बजट प्रबंधन अधिनियम, 2003 के अनुपालन के संबंध में भारत के नियंत्रक-महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2025 का प्रतिवेदन संख्यांक 3)।

(दो) मार्च, 2023 को समाप्त हुई अवधि के लिए रेल मंत्रालय के संबंध में भारत के नियंत्रक-महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2025 का प्रतिवेदन संख्यांक 5) - (अनुपालन लेखापरीक्षा-रेलवे)।

(तीन) मार्च, 2022 को समाप्त हुई अवधि के लिए भारत के नियंत्रक-महालेखापरीक्षक - संघ सरकार (वाणिज्यिक) (2025 का संख्यांक 6) - (अनुपालन लेखापरीक्षा) - केंद्रीय सरकारी क्षेत्र के उद्यमों के सामान्य प्रयोजन वित्तीय प्रतिवेदन।

(2) सीमाशुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि. 164(अ) जो दिनांक 7 मार्च, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा उसमें उल्लिखित चार अधिसूचनाओं में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि. 165(अ) जो दिनांक 7 मार्च, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 7 दिसम्बर, 2023 की अधिसूचना संख्या 64/2023-सीमाशुल्क में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

(तीन) सा.का.नि. 278(अ) जो दिनांक 30 अप्रैल, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 1 मार्च, 2011 की अधिसूचना संख्या 27/2011-सीमाशुल्क और दिनांक 2 अप्रैल, 2024 की अधिसूचना संख्या 22/2024-सीमाशुल्क में कतिपय संशोधन किए गए हैं, तथा एक व्याख्यात्मक ज्ञापन।

(3) भारतीय प्रतिभूति और विनिमय बोर्ड अधिनियम, 1992 की धारा 31 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) भारतीय प्रतिभूति और विनिमय बोर्ड (वैकल्पिक निवेश निधि) (पांचवां संशोधन) विनियम, 2024 जो दिनांक 18 नवम्बर, 2024 के भारत के राजपत्र में अधिसूचना संख्या सेबी/एलएडी-एनआरओ/जीएन/2024/209 में प्रकाशित हुए थे।

(दो) भारतीय प्रतिभूति और विनिमय बोर्ड (गैर-परिवर्तनीय प्रतिभूतियों का निर्गम और सूचीकरण) (तीसरा संशोधन) विनियम, 2024 जो दिनांक 11 दिसम्बर, 2024 के भारत के राजपत्र में अधिसूचना संख्या सेबी/एलएडी-एनआरओ/जीएन /2024/217 में प्रकाशित हुए थे।

(तीन) भारतीय प्रतिभूति और विनिमय बोर्ड (सूचीबद्धता दायित्व और प्रकटीकरण अपेक्षाएं) (तीसरा संशोधन) विनियम, 2024 जो दिनांक 12 दिसम्बर, 2024 के भारत के राजपत्र में अधिसूचना संख्या सेबी/एलएडी-एनआरओ/जीएन/ 2024/218 में प्रकाशित हुए थे।

(चार) भारतीय प्रतिभूति और विनिमय बोर्ड (म्यूचुअल फंड) (तीसरा संशोधन) विनियम, 2024 जो दिनांक 16 दिसम्बर, 2024 के भारत के राजपत्र में अधिसूचना संख्या सेबी/एलएडी-एनआरओ/जीएन/2024/221 में प्रकाशित हुए थे।

(पांच) भारतीय प्रतिभूति और विनिमय बोर्ड (विनियम बनाने, संशोधन और समीक्षा करने की प्रक्रिया) विनियम, 2025 जो दिनांक 13 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या सेबी/एलएडी-एनआरओ/जीएन/2025/229 में प्रकाशित हुए थे।

(छह) भारतीय प्रतिभूति और विनिमय बोर्ड (म्यूचुअल फंड) (संशोधन) विनियम, 2025 जो दिनांक 14 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या सेबी/एलएडी-एनआरओ/जीएन/2025/230 में प्रकाशित हुए थे।

(सात) भारतीय प्रतिभूति और विनिमय बोर्ड (पूंजी निर्गम और प्रकटीकरण अपेक्षाएं) (संशोधन) विनियम, 2025 जो दिनांक 4 मार्च, 2025 के भारत के राजपत्र में अधिसूचना संख्या सेबी/एलएडी-एनआरओ/जीएन/2025/233 में प्रकाशित हुए थे।

(आठ) भारतीय प्रतिभूति और विनिमय बोर्ड (भेदिया व्यापार का प्रतिषेध) (संशोधन) विनियम, 2025 जो दिनांक 11 मार्च , 2025 के भारत के राजपत्र में अधिसूचना संख्या सेबी/एलएडी-एनआरओ/जीएन/2025/235 में प्रकाशित हुए थे।

(4) सीमाशुल्क टैरिफ अधिनियम, 1975 की धारा 8 की उप-धारा (1) के अंतर्गत जारी अधिसूचना संख्या सा.का.नि. 277(अ) जो दिनांक 30 अप्रैल, 2025 को भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा वित्त अधिनियम, 2025 के अंतर्गत सीमा शुल्क टैरिफ अधिनियम की पहली अनुसूची में परिवर्तनों के साथ संरेखित करने के लिए सीमाशुल्क

टैरिफ अधिनियम की दूसरी अनुसूची में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा एक व्याख्यात्मक ज्ञापन।

(5) सीमाशुल्क टैरिफ अधिनियम, 1975 की धारा 9क की उप-धारा (7) के अंतर्गत अधिसूचना संख्या सा.का.नि.166(अ) जो दिनांक 7 मार्च, 2025 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसका आशय डीजीटीआर की सिफारिशों पर चीन जनवादी गणराज्य तथा जापान से आयातित 'ट्राइक्लोरो आइसोसायन्यूरिक एसिड' के आयात पर 5 वर्ष की अवधि के लिए प्रतिपाटन शुल्क लगाना है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा एक व्याख्यात्मक ज्ञापन।

HON. CHAIRPERSON: Item No. 7.

Shri Arjun Ram Meghwal ji.

… (*Interruptions*)

HON. CHAIRPERSON: I request all of you to kindly take your seats.

… (*Interruptions*)

HON. CHAIRPERSON: I will give you time in the 'Zero Hour'. There are so many Members who will speak in the 'Zero Hour'.

… (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, Sir, with your kind permission, on behalf of my colleague Shri Kirti Vardhan Singh, I rise to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

(i) The Hazardous and Other Wastes (Management and Transboundary Movement) Second Amendment Rules, 2024 published in Notification No. G.S.R.698(E) in Gazette of India dated 12th November, 2024.

(ii) The Plastic Waste Management (Amendment) Rules, 2025 published in Notification No. G.S.R.73(E) in Gazette of India dated 23rd January, 2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No (i) of (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2023-2024.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-

(i) S.O.4747(E) published in Gazette of India dated 31st October, 2023 notifying an area from the boundary of Gudekote Extension Sloth Bear Sanctuary in the State of Karnataka as the Gudekote Extension Sloth Bear Sanctuary Eco-sensitive Zone.

(ii) S.O.1738(E) published in Gazette of India dated 4th June, 2020 notifying an area to an extent varying from zero kilometer to 9.8 kilometres around the boundary of Chincholi Wildlife Sanctuary in the State of Karnataka as the Eco-sensitive Zone.

(iii) S.O.4950(E) published in Gazette of India dated 16th November, 2023 notifying an area to an extent varying from zero* to 5.25 kilometre around the boundary of Sharavathi Valley Lion Tailed Macaque Sanctuary, in Uttarakannada and Shivamogga District in the State of Karnataka as the Eco-sensitive Zone.

(iv) S.O.3039(E) published in Gazette of India dated 30th July, 2024 making certain amendments in the Notification No. S.O.3132(E) dated 27th September, 2017.

(v) S.O.4343(E) published in Gazette of India dated 7th October, 2024 making certain amendments in the Notification No. S.O.1564(E) dated 15th May, 2017.

(vi) S.O.654(E) published in Gazette of India dated 11th February, 2020 notifying an area to an extent varying from 0

(zero) metre to 400 meters around the boundary of Great Indian Bustard Wildlife Sanctuary in Ahmadnagar and Solapur districts in the State of Maharashtra as the Eco-sensitive Zone.

(vii) S.O.2938(E) published in Gazette of India dated 28th August, 2020 notifying the area to an extent varying from 0 (zero) to 100 metres around the boundary of Mayureshwar Supe Wildlife Sanctuary in Pune district in the State of Maharashtra as the Eco-sensitive Zone.

(viii) S.O.4132(E) published in Gazette of India dated 20th September, 2023 notifying the area from the boundary of the Sanctuaries and the Park in the State of Maharashtra as the Navegaor-Nagzira Tiger Reserve Eco-sensitive Zone.

(ix) S.O.2169(E) published in Gazette of India dated 3rd June, 2024 making certain amendments in the Notification No.S.O.3029(E) dated 13th September, 2017.

(x) S.O.2227(E) published in Gazette of India dated 10th June, 2024 making certain amendments in the Notification No. S.O.1604(E) dated 17th May, 2017.

(xi) S.O.2579(E) published in Gazette of India dated 3rd July, 2024 making certain amendments in the Notification No. S.O.1367(E) dated 28th April, 2017.

(xii) S.O.3456(E) published in Gazette of India dated 14th August, 2024 making certain amendments in the Notification No. S.O.3595(E) dated 30th November, 2016.

(xiii) S.O.3445(E) published in Gazette of India dated 13th August, 2024 making certain amendments in the Notification No. S.O.2202(E) dated 12th July, 2017.

(xiv) S.O.3819(E) published in Gazette of India dated 5th September, 2024 making certain amendments in the Notification No. S.O.3996(E) dated 9th December, 2016.

(xv) S.O.3956(E) published in Gazette of India dated 17th September, 2024 making certain amendments in the Notification No. S.O.4892(E) dated 18th September, 2018.

(xvi) S.O.4331(E) published in Gazette of India dated 3rd October, 2024 making certain amendments in the Notification No. S.O.654(E) dated 11th February, 2020.

(xvii) S.O.4366(E) published in Gazette of India dated 8th October, 2024 making certain amendments in the Notification No. S.O.2633(E) dated 5th August, 2020.

(xviii) S.O.4382(E) published in Gazette of India dated 9th October, 2024 making certain amendments in the Notification No. S.O.3877(E) dated 27th October, 2020.

(xix) S.O.4495(E) published in Gazette of India dated 14th October, 2024 making certain amendments in the Notification No. S.O.1175(E) dated 12th April, 2017.

(xx) S.O.4554(E) published in Gazette of India dated 17th October, 2024 making certain amendments in the Notification No. S.O.27(E) dated 2nd January, 2019.

(xxi) S.O.4566(E) published in Gazette of India dated 18th October, 2024 making certain amendments in the Notification No. S.O.3250(E) dated 11th September, 2019.

(xxii) S.O.4640(E) published in Gazette of India dated 23rd October, 2024 making certain amendments in the Notification No. S.O.1751(E) dated 31st May, 2017.

(xxiii) S.O.4637(E) published in Gazette of India dated 23rd October, 2024 making certain amendments in the Notification No. S.O.3034(E) dated 7th September, 2020.

(xxiv) S.O.4705(E) published in Gazette of India dated 28th October, 2024 making certain amendments in the Notification No. S.O.3630(E) dated 15th October, 2020.

(xxv) S.O.4654(E) published in Gazette of India dated 24th October, 2024 making certain amendments in the Notification No. S.O.2938(E) dated 28th August, 2020.

(xxvi) S.O.3739(E) published in Gazette of India dated 2nd September, 2024 making certain amendments in the Notification No. S.O.4205(E) dated 27th December, 2016.

(xxvii) S.O.2436(E) published in Gazette of India dated 24th July, 2020 making certain amendments in the Notification No. S.O.3064(E) dated 15th September, 2017.

(xxviii) S.O.4799(E) published in Gazette of India dated 3rd November, 2023 notifying an area to an extent varying from 0.1 kilometers uniform around the boundary of the Ralamandal Wildlife Sanctuary, in Indore District in the State of Madhya Pradesh as the Eco-sensitive Zone.

(xxix) S.O.2191(E) published in Gazette of India dated 5th June, 2024 notifying an area to an extent varying from 250 meters to 2 kilometers from the boundary of the Panna Tiger Reserve which includes 67 Villages in three district namely, Panna, Chatarpur and Damoh of the State of Madhya Pradesh as the Panna Tiger Reserve Eco-sensitive Zone.

(xxx) S.O.2984(E) published in Gazette of India dated 26th July, 2024 making certain amendments in the Notification No. S.O.3063(E) dated 18th September, 2017.

(xxxi) S.O.3549(E) published in Gazette of India dated 21st August, 2024 making certain amendments in the Notification No. S.O.3064(E) dated 18st September, 2017.

(xxxii) S.O.3584(E) published in Gazette of India dated 22nd August, 2024 making certain amendments in the Notification No. S.O.4030(E) dated 14th December, 2016.

(xxxiii) S.O.3738(E) published in Gazette of India dated 2nd September, 2024 making certain amendments in the Notification No. S.O.3027(E) dated 13th September, 2017.

(xxxiv) S.O.3943(E) published in Gazette of India dated 13th September, 2024 making certain amendments in the Notification No. S.O.4029(E) dated 14th December, 2016.

(xxxv) S.O.4274(E) published in Gazette of India dated 1st October, 2024 making certain amendments in the Notification No. S.O.4028(E) dated 14th December, 2016.

(xxxvi) S.O.2707(E) published in Gazette of India dated 11th July, 2024 making certain amendments in the Notification No. S.O.3307(E) dated 26th October, 2016.

(xxxvii) S.O.2722(E) published in Gazette of India dated 15th July, 2024 making certain amendments in the Notification No. S.O.2146(E) dated 6th July, 2017.

(xxxviii) S.O.3126(E) published in Gazette of India dated 5th August, 2024 making certain amendments in the Notification No. S.O.1311(E) dated 26th April, 2017.

(xxxix) S.O.3880(E) published in Gazette of India dated 10th September, 2024 making certain amendments in the Notification No. S.O.3309(E) dated 26th October, 2016.

(xl) S.O.2877(E) published in Gazette of India dated 3rd July, 2023 notifying an area to an extent varying from 0.272 kilometers to 6.976 kilometers around the boundary of Nokrek National Park, in East Garo Hills, West Garo Hills and South Garo Hills Districts in the State of Meghalaya as the Eco-sensitive Zone.

(xli) S.O.2704(E) published in Gazette of India dated 10th July, 2024 making certain amendments in the Notification No. S.O.1814(E) dated 7th June, 2017.

(xlii) S.O.2783(E) published in Gazette of India dated 16th July, 2024 making certain amendments in the Notification No. S.O.1659(E) dated 17th June, 2015.

(xliii) S.O.3183(E) published in Gazette of India dated 6th August, 2024 making certain amendments in the Notification No. S.O.2539(E) dated 9th August, 2017.

(xliv) S.O.3452(E) published in Gazette of India dated 13th August, 2024 making certain amendments in the Notification No. S.O.1654(E) dated 19th May, 2017.

(xlv) S.O.3591(E) published in Gazette of India dated 23rd August, 2024 making certain amendments in the Notification No. S.O.2906(E) dated 9th September, 2016.

(xlvi) S.O.4546(E) published in Gazette of India dated 16th October, 2024 making certain amendments in the Notification No. S.O.3313(E) dated 26th October, 2016.

(xlvii) S.O.4647(E) published in Gazette of India dated 24th October, 2024 making certain amendments in the Notification No. S.O.4204(E) dated 28th December, 2016.

(xlviii) S.O.4817(E) published in Gazette of India dated 5th November, 2024 making certain amendments in the Notification No. S.O.2638(E) dated 5th August, 2016.

(xlix) S.O.2016(E) published in Gazette of India dated 17th May, 2024 notifying the area of zero* to 1.0 kilometre from the boundary of Tal Chhapar Wildlife Sanctuary in the State of Rajasthan as the Phulwari Ki Nal Wildlife Sanctuary, Eco-sensitive zone.

(L) S.O.4242(E) published in Gazette of India dated 27th September, 2024 notifying an Eco-sensitive Zone around the boundary of Tal Chhapar Wildlife Sanctuary in the State of Rajasthan.

(Li) S.O.1223(E) published in Gazette of India dated 17th March, 2025 making certain amendments in the Notification No. S.O.1533(E) dated 14th September, 2006.

(Lii) S.O.523(E) published in Gazette of India dated 29th January, 2025, making certain amendments in the Notification No. S.O.1533(E) dated 14th September, 2006.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos (i) to (L) of (5) above.

(7) (i) A copy each of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the years 2021-2022 and 2022-2023, alongwith Audited Accounts.

(ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the years 2021-2022 and 2022-2023.

(8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2023-2024.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRIMATI RAKSHA NIKHIL KHADSE): Hon. Chairperson, Sir, with your kind permission, I rise to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Output Outcome Monitoring Framework of the Department of Sports, Ministry of Youth Affairs and Sports for the year 2025-2026.

(2) Output Outcome Monitoring Framework of the Department of Youth Affairs, Ministry of Youth Affairs and Sports for the year 2025-2026.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI SUKANTA MAJUMDAR): Hon. Chairperson, Sir, I rise to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2023-2024.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research,

Thiruvananthapuram, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2023-2024.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2023-2024.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2023-2024.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2023-2024, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2023-2024.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2023-2024.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New

Delhi, for the year 2023-2024, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2023-2024.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2023-2024.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2023-2024, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2023-2024.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2023-2024.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2023-2024, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2023-2024.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ranchi, Ranchi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ranchi, Ranchi, for the year 2023-2024.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Nagpur, Nagpur, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Nagpur, Nagpur, for the year 2023-2024.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Indore, Indore, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Indore, Indore, for the year 2023-2024.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Sirmaur, Sirmaur, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Sirmaur, Sirmaur, for the year 2023-2024.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Advanced Manufacturing Technology, Ranchi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Manufacturing Technology, Ranchi, for the year 2023-2024.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2023-2024.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Guwahati, Guwahati, for the year 2023-2024.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Guwahati, Guwahati, for the year 2023-2024, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Guwahati, Guwahati, for the year 2023-2024.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2023-2024.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2023-2024.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Pune, for the year 2023-2024, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Pune, for the year 2023-2024.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Sonepat, Sonepat, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Sonepat, Sonepat, for the year 2023-2024.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2023-2024.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2023-2024, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2023-2024.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Sangrur, for the year 2019-2020.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Meghalaya, Shillong, for the year 2023-2024.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hamirpur, Hamirpur, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hamirpur, Hamirpur, for the year 2023-2024.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2023-2024.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Warangal, Hanamkonda, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Warangal, Hanamkonda, for the year 2023-2024.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

(47) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Calicut, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Calicut, for the year 2023-2024.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(49) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2023-2024.

(50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.

(51) (i) A copy of the Annual Report (Hindi and English versions) of the Dayalbagh Educational Institute, Agra, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dayalbagh Educational Institute, Agra for the year 2023-2024.

(52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

(53) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the the Auroville Foundation, Auroville, for the year 2023-2024.

(54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

(55) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 2023-2024.

(56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.

(57) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2023-2024.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2023-2024, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2023-2024.

(58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.

(59) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2023-2024, together with Audit Report thereon.

(60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.

(61) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2022-2023.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2022-2023, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2022-2023.

(62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.

(63) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2023-2024.

(64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.

(65) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of South Bihar, Gaya, for the year 2023-2024.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of South Bihar, Gaya, for the year 2023-2024, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of South Bihar, Gaya, for the year 2023-2024.

(66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

(67) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizwal, for the year 2022-2023.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizwal, for the year 2022-2023, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizwal, for the year 2022-2023.

(68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.

(69) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2023-2024.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2023-2024.

(70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.

SELECT COMMITTEE ON THE INCOME-TAX BILL, 2025
Report

SHRI BAIJAYANT PANDA (KENDRAPARA): Hon. Chairperson, Sir, I rise to present the Report (Hindi and English versions) of the Select Committee on the Income-Tax Bill, 2025.

SELECT COMMITTEE ON THE INCOME-TAX BILL, 2025
Record of Evidence

SHRI BAIJAYANT PANDA (KENDRAPARA): Hon. Chairperson, Sir, I rise to lay on the Table, a copy of the record of evidence given before the Select Committee on the Income-Tax Bill, 2025.

अतारांकित प्रश्न संख्या 1123 के दिनांक 02.12.2024 को दिए गए
उत्तर में शुद्धि करने हेतु वक्तव्य – सभा पटल पर रखा गया
(i) विषय : विभिन्न केन्द्रीय एजेंसियों द्वारा जब्त की गई न बिकी संपत्तियाँ के बारे में; और
(ii) उत्तर में शुद्धि करने में हुए विलंब के कारण।

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): माननीय सभापति जी, मैं (एक) 'विभिन्न केन्द्रीय एजेंसियों द्वारा जब्त की गई न बिकी संपतितयाँ' के बारे में श्री परषोत्तमभाई रुपाला, संसद सदस्य द्वारा पूछे गए अतारांकित प्रश्न सं. 1123 के 02.12.2024 को दिए गए उत्तर में शुद्धि करने; और (दो) उत्तर में शुद्धि करने में हुए विलंब के कारण बताने के बारे में एक वक्तव्य सभा पटल पर रखता हूं।

(1205/SJN/SMN)

STATEMENTS RE: STATUS OF IMPLEMENTATION OF RECOMMENDATIONS IN 3rd AND 6th REPORTS OF STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT-LAID

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Shri Jayant Chaudhary, I beg to lay the following statements regarding:

(1) the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2024-2025) pertaining to the Ministry of Skill Development and Entrepreneurship.

(2) the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2025-2026) pertaining to the Ministry of Skill Development and Entrepreneurship.

… (*Interruptions*)

समिति के लिए निर्वाचन
अन्य पिछड़े वर्गों के कल्याण संबंधी समिति

श्री गणेश सिंह (सतना) : सभापति महोदय, मैं निम्नलिखित प्रस्ताव करता हूं:-

"कि सभा द्वारा 01.07.2024 को स्वीकृत प्रस्ताव में अंतर्विष्ट क्रम सं. 7 की मद के पैरा (3) के अनुसरण में, इस सभा के सदस्य आनुपातिक प्रतिनिधित्व पद्यति के अनुसार एकल संक्रमणीय मत द्वारा अन्य पिछड़े वर्गों के कल्याण संबंधी समिति की पहली बैठक की तारीख से आरंभ होने वाली एक वर्ष की अवधि के लिए समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से बीस सदस्य निर्वाचित करें।"

माननीय सभापति (श्री जगदम्बिका पाल) : प्रश्न यह है :

"कि सभा द्वारा 01.07.2024 को स्वीकृत प्रस्ताव में अंतर्विष्ट क्रम सं. 7 की मद के पैरा (3) के अनुसरण में, इस सभा के सदस्य आनुपातिक प्रतिनिधित्व पद्यति के अनुसार एकल संक्रमणीय मत द्वारा अन्य पिछड़े वर्गों के कल्याण संबंधी समिति की पहली बैठक की तारीख से आरंभ होने वाली एक वर्ष की अवधि के लिए समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से बीस सदस्य निर्वाचित करें।"

<u>प्रस्ताव स्वीकृत हुआ।</u>

… (व्यवधान)

श्री गणेश सिंह (सतना) : सभापति महोदय, मैं निम्नलिखित प्रस्ताव करता हूं:-

"कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा अन्य पिछड़े वर्गों के कल्याण संबंधी समिति की पहली बैठक की तारीख से आरंभ होने वाली एक वर्ष की अवधि के लिए समिति के साथ सहयोजित होने के लिए राज्य सभा के सदस्यों में से दस सदस्य निर्वाचित करने के लिए सहमत हो और समिति के लिए इस प्रकार निर्वाचित सदस्यों के नाम इस सभा को सूचित करे।"

माननीय सभापति : प्रश्न यह है :

"कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा अन्य पिछड़े वर्गों के कल्याण संबंधी समिति की पहली बैठक की तारीख से आरंभ होने वाली एक वर्ष की अवधि के लिए समिति के साथ सहयोजित होने के लिए राज्य सभा के सदस्यों में से दस सदस्य निर्वाचित करने के लिए सहमत हो और समिति के लिए इस प्रकार निर्वाचित सदस्यों के नाम इस सभा को सूचित करे।"

प्रस्ताव स्वीकृत हुआ।

… (व्यवधान)

माननीय सभापति : आज माननीय अध्यक्ष जी ने कहा है कि सरकार सभी विषयों पर जवाब देने के लिए तैयार है।

माननीय संसदीय कार्य मंत्री जी।

… (व्यवधान)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : सभापति महोदय, आज कार्य मंत्रणा समिति की मीटिंग का समय भी तय है। … (व्यवधान) कार्य मंत्रणा समिति के सभी मेंबर्स की बैठक ढाई बजे होगी। किन-किन विषयों पर चर्चा करनी है, उस बैठक में यह निर्णय होगा। … (व्यवधान) कल सर्वदलीय नेताओं की बैठक में सभी दलों के नेताओं ने कहा था कि अधिक चर्चा होनी चाहिए। सदन में चर्चा करने के लिए सरकार बिजनेस लाई है। … (व्यवधान) ये लोग वेल में कूदकर हंगामा कर रहे हैं। यह कोई तरीका नहीं है। … (व्यवधान)

हम लोगों ने शुरू से ही अपील की है कि इस मानसून सत्र में सार्थक चर्चा होनी चाहिए तथा सरकार बिजनेस लेकर आई है। … (व्यवधान) अगर ये लोग इस तरह से हंगामा करेंगे, तो हम बिजनेस पर चर्चा कैसे करेंगे? आज की कार्य सूची के अनुसार एक विधेयक पर विचार तथा उसे पारित किया जाना है। … (व्यवधान) आपके जो भी मुद्दे हैं, हम लोग मिल-जुलकर कार्य मंत्रणा समिति की बैठक में उस पर चर्चा करेंगे। आज आप मानसून सत्र के पहले ही दिन इस तरह से हंगामा कर रहे हैं, यह बात ठीक नहीं है। वे लोग इस तरह से नारेबाजी करके समय का दुरुपयोग कर रहे हैं। यह बात ठीक नहीं है। … (व्यवधान)

इसलिए मैं यह अपील करता हूं कि सरकार चर्चा करने के लिए तैयार है। ... (व्यवधान) आप लोगों को भी चर्चा करनी चाहिए। आपको जो कुछ भी बोलना है, हम सदन में खुलकर चर्चा करेंगे। सिर्फ हंगामा करने से कुछ भी नहीं होगा। ... (व्यवधान) अगर आपको चर्चा करनी है, तो आप लोग चर्चा करिए। सरकार तो चर्चा करने के लिए तैयार है। आप लोग पूरे दम के साथ चर्चा करिए, हम उसका स्वागत करते हैं। मैं यह अपील करना चाहता हूं कि आप हंगामा मत कीजिए। ... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, मैं सभी दलों के नेताओं से यह अपील करता हूं, संसदीय कार्य मंत्री जी ने कहा है कि आज मानसून सत्र का पहला दिन है। आज माननीय अध्यक्ष जी की अध्यक्षता में कार्य मंत्रणा समिति की बैठक होगी। आप इस सदन में जिन विषयों पर चर्चा करना चाहते हैं, आप उन विषयों को कार्य मंत्रणा समिति की बैठक में रखिए।

... (व्यवधान)

माननीय सभापति : माननीय अध्यक्ष जी, उन सभी विषयों पर विचार करके और सबकी राय से स्वीकृति देंगे। सरकार उन विषयों पर जवाब देने के लिए तैयार है। मानसून सत्र के पहले दिन सदन को बाधित करना उचित नहीं है।

... (व्यवधान)

(1210/PC/RP)

माननीय सभापति (श्री जगदम्बिका पाल) : स्पीकर साहब ने क्वेश्चन ऑवर में कहा कि क्वेश्चन ऑवर आप सबका है, प्रश्न पहर आप सभी का है। आपकी लॉटरी आती है, फिर आप लोग सवाल करते हैं, मुश्किल से उसका जवाब होता है।

... (व्यवधान)

माननीय सभापति : ज़ीरो ऑवर भी आपका है। बैलेट में माननीय सदस्यों के नाम आए हैं। श्री बैन्नी बेहनन जी का नाम भी ज़ीरो ऑवर में आया है। क्या आप बोलना नहीं चाहते हैं? आज के ज़ीरो ऑवर में, जो विपक्ष के माननीय सदस्य हैं, उनके नाम भी हैं।

... (व्यवधान)

माननीय सभापति : औजला साहब, आप अपने साथियों को बोलने दें। जो विषय आपके दल के द्वारा उठाए जाने हैं, उनके बारे में संसदीय कार्य मंत्री जी ने कहा है।

... (व्यवधान)

माननीय सभापति : आप सब मेरी बात सुनिए। आप सब एक बार अपनी सीट्स पर जाएं, यह मैं आप सबसे रिक्वेस्ट करूंगा। क्वेश्चन ऑवर में स्पीकर साहब ने कहा था कि सभी विषयों पर सरकार जवाब देना चाहती है। हम इस सदन को चलाना चाहते हैं। कृपया आप सब अपने स्थान ग्रहण कर लें।

... (व्यवधान)

माननीय सभापति : माननीय रक्षा मंत्री जी, आप बोलिए।

... (व्यवधान)

माननीय सभापति : रक्षा मंत्री जी की बात के अलावा अन्य कुछ भी रिकॉर्ड पर नहीं जाएगा।

... (व्यवधान) ... (कार्यवाही-वृत्तान्त में सम्मिलित नहीं किया गया।)

रक्षा मंत्री (श्री राज नाथ सिंह) : सभापति महोदय, मैं सदन के सभी सम्मानित सदस्यों को अवगत कराना चाहता हूं कि रक्षा से संबंधित जिन विषयों पर वे चर्चा चाहते हैं, जितनी भी बड़ी चर्चा चाहते हैं, जितने भी घंटे की चर्चा चाहते हैं, … (व्यवधान) जैसा भी आपके द्वारा तथा स्पीकर महोदय के द्वारा तय किया जाएगा, उसके तहत हम चर्चा करने के लिए पूरी तरह से तैयार हैं। … (व्यवधान)

माननीय सभापति : माननीय रक्षा मंत्री जी अपनी बात कह रहे हैं। पहले माननीय संसदीय कार्य मंत्री जी ने कहा और अब माननीय रक्षा मंत्री जी ने कहा कि कोई भी विषय हो, सरकार उस विषय पर चर्चा करने के लिए तैयार है।

… (व्यवधान)

माननीय सभापति : सरकार आपके द्वारा उठाए गए विषयों पर जवाब देने के लिए तैयार है।

औजला जी, आप सबके द्वारा विषय उठाए गए हैं। जो विषय आप बिज़नेस एडवाइज़री कमेटी में लाएंगे, मैं आपसे और लीडर ऑफ अपोज़ीशन, श्री राहुल गांधी जी से अपील करूंगा कि यह ज़ीरो ऑवर है और आज बिज़नेस एडवाइज़री कमेटी की बैठक भी है। जो भी विषय आप चाहते हैं, उन्हें बिज़नेस एडवाइज़री कमेटी में रखा जाएगा और आप सबकी राय से उन विषयों पर चर्चा होगी।

… (व्यवधान)

माननीय सभापति : रक्षा मंत्री जी ने अभी कहा है और संसदीय कार्य मंत्री जी ने भी कहा है। ऐसे सदन नहीं चलता है, देश की जनता इस बात को देख रही है। देश की जनता संसद के मानसून सत्र के पहले दिन को देख रही है। आपने देखा कि सरकार तैयार है, प्रधानमंत्री जी ने कहा कि यह विजयोत्सव का पर्व है। पूरी दुनिया ने सेना के पराक्रम को देखा है और यह भी देखा है कि किस तरह से लक्षित हमारी तीसरी सबसे बड़ी अर्थव्यवस्था है।

… (व्यवधान)

माननीय सभापति : हमारा देश आगे जा रहा है। इस सदन में यदि आप चाहते हैं, तो हम आपको बिलकुल समय देंगे। आप सब लोग अपनी सीट्स पर जाएं। हम सबको समय देंगे।

… (व्यवधान)

माननीय सभापति : नहीं, सदन ऐसे नहीं चलता है। हम कोशिश कर रहे हैं। हम सदन चलाना चाहते हैं।

… (व्यवधान)

माननीय सभापति : हम सदन क्यों एड्जर्न करें? हम चाहते हैं कि सदन चले। यह आप सभी का ज़ीरो ऑवर है। मैं चाहता हूं कि आप सबको बोलने का अवसर दूं। जितने भी माननीय सदस्यों के नाम ज़ीरो-ऑवर में आए हैं, मैं उन सबको बोलने का अवसर देना चाहता हूं, लेकिन आप सदन नहीं चलने देना चाहते हैं।

… (व्यवधान)

माननीय सभापति : आज सदन का पहला दिन बहुत महत्वपूर्ण दिन है, लेकिन आप सदन को चलने नहीं देना चाहते हैं। इसलिए, मैं सभा की कार्यवाही दो बजे तक के लिए स्थगित करता हूं।

… (व्यवधान)

1214 बजे

तत्पश्चात् लोक सभा चौदह बजे तक के लिए स्थगित हुई।

(1400/SPS/UB)

1400 बजे

लोक सभा चौदह बजे पुनः समवेत हुई।

(श्रीमती संध्या राय पीठासीन हुईं)

... (व्यवधान)

नियम 377 के अधीन मामले- सभा पटल पर रखे गए

1400 बजे

माननीय सभापति : माननीय सदस्यगण, जिन सदस्यों को आज नियम-377 के अधीन मामलों को उठाने की अनुमति दी गई थी, वे मामले के अनुमोदित पाठ को व्यक्तिगत रूप से 20 मिनट के भीतर सभा पटल पर रख सकते हैं।

... (व्यवधान)

1401 बजे

(इस समय श्री गुरजीत सिंह औजला, मोहम्मद रकिबुल हुसैन और कुछ अन्य माननीय सदस्य आकर पटल के निकट खड़े हो गए।)

... (व्यवधान)

Re: Establishment of a Ethanol Distillery in Palamu Parliamentary Constituency

श्री विष्णु दयाल राम (पलामू) : मै सरकार का ध्यान एक अति महत्वपूर्ण विषय की ओर आकृष्ट कराना चाहता हूँ। झारखण्ड राज्य औद्योगिक क्षेत्र रेहला (पलामू) के अंतर्गत पर्याप्त जमीन है। यहां पर इथेनॉल की डिस्टिलरी स्थापित हो सकती हैं। चावल से इथेनॉल बनाने पर प्रदूषण की भी कोई समस्या पैदा नही होगी। उत्तरी कोयल परियोजना (मंडल डैम) पूर्ण हो जाने पर पानी भी पर्याप्त मात्रा मे उपलब्ध हो जाएगा। इसके साथ ही Value Addition कर Agro Industries एवं Pharma Industries के लिए भी प्रोडक्टस बनाये जा सकते हैं। उल्लेखनीय है कि यहां पर Rehla Caustic Soda Factory के अलावा कोई उद्योग-धन्धा नही हैं जहां पर लोगों को रोजगार मिल सके। मेरा माननीय सड़क परिवहन एवं राजमार्ग मंत्री जी से अनुरोध हैं कि पलामू संसदीय क्षेत्र के अंतर्गत विश्रामपुर प्रखण्ड के रेहला में इथेनॉल की Distillery स्थापित करने की कृपा की जाय।

(इति)

Re: Need to provide stoppage of Train Nos. 20451/52 and 12059/60 at Tughlakabad Railway Station

श्री रामवीर सिंह बिधूड़ी (दक्षिण दिल्ली) : तुगलकाबाद रेलवे स्टेशन पर कोरोना काल से पूर्व सोंगरिया सुपरफास्ट गाड़ी संख्या 20451- 20452 एवं जनशताब्दी एक्सप्रेस गाड़ी संख्या 12059-12060 का ठहराव था। कोरोना काल में ट्रेनों का परिचालन रोका गया। उपरोक्त विषय में मैं बताना चाहता हूं कि फरीदाबाद, मथुरा, कोटा, बूदीं, सवाई माधोपुर, गंगापुर सिटी, करौली, भरतपुर (राजस्थान) के हजारों कर्मचारी, मजदूर वर्ग तथा अन्य लोग इन दोनों ट्रेनों पर यात्रा करते हुए तुगलाकाबाद स्टेशन पर उतरते थे और यही से अपने गंतव्य के लिए ट्रेन लेते थे। तुगलकाबाद स्टेशन पर ठहराव बंद होने के बाद उन्हें करीब 15 किमी. यात्रा करके नई दिल्ली स्टेशन आना पड़ता है। यह बहुत ही कष्टदायी है और इसके लिए उन्हें काफी पैसा भी खर्च करना पड़ता है। इसके लिए उनके कामकाज में भी आर्थिक नुकसान होता है। अतः मेरा निवेदन है कि तुगलकाबाद रेलवे स्टेशन पर सोंगरिया सुपरफास्ट गाड़ी संख्या 20451- 20452 एवं जनशताब्दी एक्सप्रेस गाड़ी संख्या 12059-12060 का ठहराव कराने की कृपा करें जिससे हजारों लोग इसका लाभ उठा सकें।

(इति)

Re: Need to start operation of international flight services from Raja Bhoj International Airport, Bhopal, Madhya Pradesh

श्री आलोक शर्मा (भोपाल) :भोपाल स्थित राजा भोज अंतरराष्ट्रीय हवाई अड्डा वर्ष 2011 से अंतरराष्ट्रीय उड़ानों के संचालन के लिए तैयार है। वर्ष 2024 में इसे इमिग्रेशन चेक-पोस्ट एवं कस्टम एयरपोर्ट की अधिसूचना भी प्राप्त हो चुकी है। इसके बावजूद, अब तक यहां से कोई नियमित अंतरराष्ट्रीय उड़ान शुरू नहीं हो सकी है, जिससे आमजन में असंतोष की स्थिति बनी हुई है। भोपाल देश के मध्य में स्थित एक प्रमुख राजधानी है। दुबई, सिंगापुर व अन्य अंतरराष्ट्रीय गंतव्यों के लिए यहां से बड़ी संख्या में यात्री यात्रा करते हैं। वर्तमान में इन्हें अंतरराष्ट्रीय उड़ानों के लिए दिल्ली, मुंबई जैसे महानगरों पर निर्भर रहना पड़ता है, जिससे समय और संसाधनों की हानि होती है। अतः अनुरोध है कि भोपाल से अंतरराष्ट्रीय शिड्यूल उड़ानों के संचालन हेतु शीघ्र आवश्यक पहल की जाए, जिससे प्रदेशवासियों को सुविधा मिले तथा इस एयरपोर्ट की अंतरराष्ट्रीय क्षमताओं का पूर्ण उपयोग हो सके।

(इति)

Re: Need to frame "National Population Control Policy"

श्री दिलीप शइकीया (दारंग-उदालगुड़ी) : विश्व में सबसे अधिक तेजी से जनसंख्या वृद्धि भारत में हो रही है और वर्तमान में ये भारत की सबसे बड़ी समस्या बन गयी है 1951 से 2011 की अवधि में, भारत की जनसंख्या 3.25 प्रतिशत बढ़ी, हिंदू जनसंख्या 1951 में 30.40 करोड़ से बढ़कर 2011 की जनगणना के अनुसार 96.60 करोड़ हो गई, जबकि इसी अवधि के दौरान मुस्लिम जनसंख्या 1951 में 3.50 करोड़ से बढ़कर 2011 में 17.22 करोड़ हो गई असम में भी बहुत तेजी से जनसंख्या वृद्धि हो रही है और साथ ही राज्य में जनसंख्या का संतुलन बिगड़ रहा है। वर्ष 1951 से ही असम में मुसलमानों की आबादी अस्वाभाविक रूप से बढ़ रही है। यह स्वाभाविक वृद्धि नहीं है, बल्कि सीमा पार से घुसपैठ इसका एक बड़ा कारण हो सकता है। राज्य में मुस्लिम आबादी की हिस्सेदारी 1951 में लगभग 24% थी, जो 2011 की जनगणना में बढ़कर 34% के करीब पहुंच गई थी और अब लगभग 40% तक पहुँच गई है। देश में तुष्टिकरण की नीतियों के कारण भी विकास प्राथमिकताओं और संसाधनों के आवंटन में असमानता पैदा हो रही हैं। देश में तेजी से हो रही जनसँख्या वृद्धि को रोकने के लिए एक सशक्त "राष्ट्रीय जनसँख्या नियंत्रण नीति" बनाने पर विचार करें।

(इति)

Re: Need to include Catheterization Laboratory facility in Jhalawar and Baran district hospitals of Rajasthan under NPCDCS

SHRI DUSHYANT SINGH (JHALAWAR-BARAN): I wish to bring to the attention of the Ministry of Health and Family Welfare House that both Jhalawar and Baran districts in Rajasthan lack catheterisation laboratories (Cath Labs) in their respective district hospitals. As a result, patients suffering from heart-related emergencies are compelled to travel over 100–150 kilometres, often to Kota, for urgent cardiac intervention such as angiography or angioplasty. This delay critically hampers timely treatment and poses a serious risk to life. This situation reflects a deeper gap in emergency cardiac care infrastructure in many semi-urban and aspirational districts of India. While the burden of non-communicable diseases like cardiovascular conditions is rising rapidly in rural India, essential tertiary infrastructure has not kept pace. I urge the Hon'ble Minister of Health and Family Welfare to consider the inclusion of at least one Cath Lab facility each in Jhalawar and Baran under the National Programme for Prevention and Control of Cancer, Diabetes, Cardiovascular Diseases and Stroke (NPCDCS), so that timely, affordable cardiac care can be made available to all citizens of the region.

(ends)

Re: Need to undertake repair of stretch of NH 64 and NH 56(B) alongwith bridges constructed on the National Highways in Bharuch Parliamentary Constituency

श्री मनसुखभाई धनजीभाई वसावा (भरूच) : गुजरात में इसी महीने 9 जुलाई 2025 को महिसागर नदी पर बने पुल के ढह जाने से 20 लोगों की दुखद मृत्यु हो गई है। आणंद और वडोदरा जिले को जोड़ने वाले गंभीर गांव के पास गुजरात सरकार के अंतर्गत आने वाले मार्ग पर 40 साल पुराने और जर्जर पुल के ढह जाने से कई वाहनों के महीसागर नदी में गिर जाने से यह घटना हुई। मेरे संसदीय क्षेत्र भरूच के अंतर्गत अंकलेश्वर से सागबारा महाराष्ट्र बॉर्डर तक के राष्ट्रीय राजमार्ग पर नेतरंग और डेडियापड़ा के मध्य में स्थित वेडा कंपनी के पास कर्जण नदी पर बना हुआ 60 साल से भी ज्यादा पुराना पुल तथा डेडियापाड़ा के प्रवेश द्वार पर ही स्थित एक छोटी नदी का पुल भी जर्जर हालत में है। इसके साथ ही भरूच और जंबुसर के बीच नेशनल हाइवे 64 पर आमोद के नजदीक दादर नदी पर बना हुआ पुराना ब्रिज भी जर्जर हालत में है। मेरे संसदीय क्षेत्र भरूच के औद्योगिक क्षेत्र होने का कारण यहाँ भारी वाहनों का आवागमन होता रहता है। राष्ट्रीय राजमार्ग 64 भरूच-जंबूसर पर भारी वाहनों के आवागमन से आर्मोद क्षेत्र में 300 - 400 मीटर एरिया/रोड़ को भारी क्षति हुई है तथा इसके साथ ही राष्ट्रीय राजमार्ग 56 (बी) पर नेतरंग से मोवी तक करीब 15 किलोमीटर रोड़ की क्षति हुई है। इस संबंध में सरकार से मेरा आग्रह है कि उपरोक्त घटना की पुनरावृत्ति को रोकने के लिए उक्त दोनों राजमार्गों के मरम्मतीकरण तथा साथ ही इन राजमार्गों पर बने हुए जर्जर पुलों को तत्काल नए सिरे से बनाने हेतु समुचित कार्रवाई की जाए।

(इति)

Re: Need to establish a Textile Park and Skill Development Centre at Hinjili in Aska Parliamentary Constituency

SHRIMATI ANITA SUBHADARSHINI (ASKA): Hinjili is located in the ASKA Parliamentary Constituency in Odisha. The vibrant handloom industry of Hinjili, particularly the silk sarees are famous in the country for master designing and fine work. Local artisans and weavers earn their livelihood from handloom industry. This handloom sector faces stiff competition from machine made textiles, raw materials and marketing. I urge the Central Government to open a “Textile Park” and skill development Center at Hinjili by allocating Rs. 500 Crores as Financial Package during the current year for which the people of ASKA would be obliged. This Textile park will definitely improve the livelihood of artisans and weavers community of Aska Parliamentary Constituency.

(ends)

Re: Availing of benefits earmarked for Scheduled Tribes by persons converted to other religions

डॉ. मन्ना लाल रावत (उदयपुर) :अनुसूचित जनजातियों की परिभाषा से संबंधित एक अत्यंत संवेदनशील विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। संविधान के अनुच्छेद 342 के अंतर्गत अनुसूचित जनजातियों की पहचान और अधिसूचना का अधिकार राष्ट्रपति जी को प्राप्त है और इसी के अंतर्गत वर्ष 1950 में एक अधिसूचना जारी कर अनुसूचित जनजातियों की सूची तैयार की गई थी। किंतु इस अधिसूचना में अनुसूचित जातियों की परिभाषा एवं प्रावधानों की भांति धर्मान्तरण के बाद अनुसूचित जनजाति में अपात्र करने का प्रावधान नहीं है। यह ज्ञात है कि जनजातियों के कुछ व्यक्ति अपनी मूल संस्कृति एवं रूढ़ीवादी परंपराओं को त्यागकर ईसाई या इस्लाम मजहब अपना चुके हैं, किंतु फिर भी अनुसूचित जनजाति के संवैधानिक लाभ उठा रहे हैं। इससे मूल जनजातीय समाज को मिलने वाले संवैधानिक लाभों के हक छीने जा रहे है। अतः मेरा आग्रह है कि अनुसूचित जातियों की भांति ही एक सुस्पष्ट विधिक प्रावधान बनाकर यह सुनिश्चित किया जाए कि जो व्यक्ति उक्तानुसार धर्मान्तरित होकर जनजातीय पहचान से बाहर हो गए हैं, उन्हें अनुसूचित जनजातियों की श्रेणी से बाहर किया जाए। यह विधान संविधान की भावना, सामाजिक न्याय, विकास एवं जनजातीय अधिकारों की रक्षा के लिए भी अत्यंत आवश्यक है।

(इति)

Re: Need for construction of an alternate route from Siliguri to Darjeeling via Balason in West Bengal

SHRI RAJU BISTA (DARJEELING): Darjeeling is one of the most popular tourism destinations in India. However, the road to Darjeeling is today very congested. The main road to Darjeeling – the NH-110 was constructed during the British era, and it has become extremely congested. Today NH 110 carries nearly 15000 vehicles daily, which is more than double of its carrying capacity. This causes massive traffic jams, especially during school and office hours, and tourist seasons. Therefore, an urgent need to construct an alternate route from Siliguri to Darjeeling *via* Balason is felt. This will help connect vast areas in rural regions of Kurseong, Mirik, Sonada, Rangbull, Dhotrey-Pussumbeng, Sukhia Pokhari and Pokhrebong valley to the highway network. I also share my gratitude for initiating the Detailed Project Report for Darjeeling via Lebong, Dabai Pani, and Teesta road. Given the Hilly terrains, it is also important to explore alternative transport systems like Ropeway connectivity to make travel stress-free for locals and tourists alike. I respectfully request the Minister of Road Transport and Highways to Develop Ropeway under Parvatmala, connecting Ghoom to Darjeeling, and Darjeeling to Bijanbari, and Delo to Kalimpong, Relli, and Chitrey.

(ends)

Re: Need to construct a new railway line between Chhapra Junction and Motihari Railway Station in Bihar

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : बिहार राज्य के सारण (छपरा) जिला में भारत रत्न लोकनायक जयप्रकाश नारायण की जन्मस्थली है और बिहार राज्य अंतर्गत ही पूर्वी एवं पश्चिमी चंपारण जिला, बापू महात्मा गाँधी जी की कर्म भूमि रहा है। विदित हो कि उक्त जिलों को छपरा जंक्शन से मेरे संसदीय क्षेत्र के जलालपुर,बनियापुर,सहाजितपुर,भगवानपुर,मलमलिया, मोहम्मदपुर मोड़ एवं डुमरिया घाट होते हुए मोतिहारी रेलवे स्टेशन तक नई रेल लाईन से जोड़ने के लिए पूर्व में मेरे द्वारा अनेक स्तर पर भारत सरकार के रेलवे मंत्रालय से अनुरोध किया गया। अनुरोध के बाद सर्वे भी हुआ लेकिन रेलवे लाईन नहीं बन सकी। इस नई रेल लाईन विछाने की हमारे संसदीय क्षेत्र की जनता सहित पूरे बिहार की जनता की पुरानी मांग है।

अत : उपर्युक्त दोनों ऐतिहासिक जिलों को रेलवे नेटवर्क से सीधे जोड़ने के लिए माननीय रेल मंत्री जी से आग्रह है कि शीघ्र आवश्यक कारवाई की जाये।

(इति)

Re: Doubling of Indore-Gwalior Railway Line

श्री रोडमल नागर (राजगढ़) : मेरे लोकसभा क्षेत्र राजगढ़ (मध्यप्रदेश) के एकमात्र मुख्य रेलमार्ग पश्चिम-मध्य रेल मण्डल (WCR) के अंतर्गत मक्सी-रूठीयाई ट्रेक का केंद्र सरकार द्वारा बहुप्रतीक्षित विद्युतीकरण कार्य पूर्ण कर संपूर्ण ट्रेक पर परिचालन प्रारंभ है। इंदौर मक्सी, स्ठीयाई, गुना,शिवपरी,ग्वालियर ट्रेक का दोहरीकरण किये जाने से दिल्ली से मुंबई के मध्य सीधा सबसे सस्ता और सबसे कम दूरी का रेलमार्ग (लगभग 150 किलोमीटर कम दूरी) मिल सकेगा, जिससे दिल्ली से सीधे मुंबई वाया ग्वालियर, शिवपुरी, गुना, कुंभराज, चॉचौडा-बीनागंज, ब्यावरा,पचोर, सारंगपुर, मक्सी,इन्दौर सहित लाखो यात्रियों का आवागमन सुलभ होगा। दोहरीकरण से क्षेत्र के कषि उत्पादों को राजस्थान, उत्तरप्रदेश, महाराष्ट्र मे अंर्तराज्यीय माल परिवहन लिये अतिरिक्त फास्ट्रेक रेलमार्ग मिलेगा, जिससे क्षेत्र के औद्योगिक विकास को नई गति मिलेगी तथा व्यापारिक, चिकित्सा, धार्मिक- पर्यटको व अन्य यात्री परिवहन से रेलवे को अतिरिक्त आमदनी भी होगी। अतः जनहित में राजगढ़ संसदीय क्षेत्र की महती आवश्यकताओं की पूर्ति हेतु इन्दौर से मक्सी रूठीयाई, गुना,शिवपुरी, ग्वालियर ट्रेक के दोहरीकरण कार्य की स्वीकृति देकर अनुग्रहित करें।

(इति)

Re: Need to lay new railway lines from Mahabubnagar to Tandur and from Jadcherla to Miryalaguda in Telangana

SHRIMATI D. K. ARUNA (MAHBUBNAGAR): I would like to draw your kind attention regarding the dire need for the development of new railway lines in the State of Telangana to enhance connectivity, support economic growth, and ease transportation challenges and I propose the following new railway lines for survey and sanction as per demands received from my Constituency people. The Mahabubnagar (MBNR) to Tandur (TDU) railway line will significantly benefit the public, business community, agricultural sector, and mining industries. Tandur is renowned for its millets and stone industries, and establishing direct connectivity will facilitate efficient goods transportation Additionally. This route will reduce travel distance to Mumbai and help decongest the Secunderabad Railway Junction. Secondly, a direct railway line between Jadcherla (JCL) and Miryalaguda (MRGA) as both Jadcherla and Miryalaguda are major railway stations in Mahabubnagar and Nalgonda districts, respectively, will boost regional trade, agricultural transport, and passenger convenience. I, therefore, request the Hon'ble Minister of Railways to consider these proposals given the growing transportation demands, these railway lines will provide immense benefits to commuters and industries alike and request to conduct a feasibility survey and consider sanctioning these projects in the interests of the people of Mahabubnagar Parliamentary Constituency in Telangana to realise their dream. (ends)

Re: Regular quality check of water in Indira Gandhi Canal and setting up of special Health Centres in cancer affected areas in Rajasthan

श्री राहुल कस्वां (चुरू) : राजस्थान के श्रीगंगानगर, हनुमानगढ़, बीकानेर, चूरू सहित कई जिलों में लोग इंदिरा गांधी नहर पंजाब से होकर आने वाले जल पर निर्भर हैं। यह जल, पंजाब के उन कृषि क्षेत्रों से होकर आता है जहां भारी मात्रा में रासायनिक कीटनाशकों, उर्वरकों और जहरीले रसायनों का प्रयोग किया जाता है। परिणामस्वरूप, यह जल राजस्थान पहुंचते-पहुंचते प्रदूषित हो चुका होता है। इस नहर जल का उपयोग सिंचाई और दैनिक जरूरतों के लिए किया जाता है, जिससे स्थानीय खाद्य श्रृंखला में विषैले तत्व प्रवेश कर रहे हैं। हाल के वर्षों में इन जिलों में कैंसर, यकृत (लिवर), त्वचा, और किडनी से संबंधित बीमारियों के मामलों में असामान्य वृद्धि देखी गई है। यहां तक कि कई गांवों को अब "कैंसर बेल्ट" के नाम से जाना जाने लगा है। अतः मैं सरकार से आग्रह करता हूँ कि नहर जल की गुणवत्ता की नियमित वैज्ञानिक जांच करवाई जाए। कैंसर प्रभावित क्षेत्रों में विशेष स्वास्थ्य केंद्र स्थापित किए जाएं। पंजाब और राजस्थान के सीमावर्ती क्षेत्रों में कीटनाशकों और रासायनिक उर्वरकों के प्रयोग पर निगरानी के लिए संयुक्त प्रणाली बनाई जाए और इंदिरा गांधी नहर परियोजना क्षेत्र में जन-जागरूकता अभियान और वैकल्पिक जैविक खेती को बढ़ावा देने के लिए विशेष नीति बनाई जाए।

(इति)

Re: Need to recruit eligible local candidates in NTPC Project in Solapur, Maharashtra

SUSHRI PRANITI SUSHILKUMAR SHINDE (SOLAPUR): Years after land was acquired for the NTPC project in Solapur, the project-affected farmers continue to face serious difficulties. While initial compensation was provided, many are still awaiting the full and adequate compensation promised under revised provisions. The prolonged delay has led to severe financial strain, forcing families into debt while they wait for their dues. Adding to their distress is the denial of employment opportunities. Despite repeated appeals, local youth from affected families are being overlooked for jobs in the project, while candidates from outside are being preferred. This has increased local unemployment and fueled resentment in the community. Alarming reports have also emerged of bribes being demanded in exchange for job placements, further victimizing those already suffering. The absence of accountability and support has pushed some individuals into deep despair, with at least one reported suicide in July 2025. Given the gravity of the situation, the Government must urgently respond to ensure that all affected individuals receive their rightful compensation without further delay and to prioritize the local, eligible youth for employment therein.

(ends)

Re: Need to curb the pollution in Kanhan river and ensure adequate supply of water from Pench Dam to farmers for irrigation purposes

श्री श्यामकुमार दौलत बर्वे (रामटेक) : मैं आपके माध्यम से सरकार का ध्यान रामटेक लोकसभा क्षेत्र की अत्यंत गंभीर समस्याओं की ओर आकर्षित करना चाहता हूँ जो कि वहाँ की जनता, विशेषकर किसानों और आदिवासी समुदायों को प्रत्यक्ष रूप से प्रभावित कर रही हैं। कन्हान नदी नागपुर एवं छिंदवाड़ा जिलों से होकर बहती है और वैनगंगा की प्रमुख सहायक है। वर्तमान में यह नदी औद्योगिक और शहरी अपशिष्ट से अत्यधिक प्रदूषित हो चुकी है। नागपुर महानगर, कन्हान औद्योगिक क्षेत्र और हिंगना से सीवेज और रसायनयुक्त अपशिष्ट अनियंत्रित रूप से नदी में डाला जा रहा है। महाराष्ट्र प्रदूषण नियंत्रण बोर्ड के अनुसार जल गुणवत्ता "C" अथवा "D" ग्रेड की श्रेणी में आ चुकी है, जो न तो पीने योग्य है, न ही कृषि या पशुपालन के लिए सुरक्षित। नदी किनारे बसे गांवों में त्वचा रोग, जलजनित बीमारियाँ और संक्रमण तेजी से बढ़े हैं। पेंच डेम से जल आपूर्ति असमान है। डेम से छोड़ा गया पानी केवल ऊपरी क्षेत्रों तक सीमित रह जाता है, जबकि मौदा, पारशिवनी, कुही और उमरेड के किसान पानी से वंचित रह जाते हैं। इससे फसलें सूख रही हैं, किसान संकट में हैं। कन्हान नदी हेतु प्रदूषण नियंत्रण अभियान चलाया जाए, पेंच डेम जल वितरण से किसानों को सिंचाई हेतु प्रर्याप्त जल आपूर्ति की जाए।

(इति)

Re: Need to accord 'Institution of National Importance' status to Indian Institute of Space Science and Technology (IIST), Thiruvananthapuram

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): I wish to draw the attention of the Hon'ble Minister of Education to the need to accord the Indian Institute of Space Science and Technology (IIST), Thiruvananthapuram, the status of an Institution of National Importance and a Centrally Funded Technical Institute. The first of its kind in India and Asia, IIST imparts cutting-edge higher education in space science and technology. It also serves the vital national interest of providing the Department of Space and ISRO with outstanding space scientists and engineers, for the foundational vision of IIST was to "nurture exceptional human resource[s]" for India's space programme. Declared autonomous under the Department of Space, IIST secured 51st place in the 2024 NIRF Engineering rankings and earned A+ accreditation from NAAC. In 2020, the Space Commission recommended its elevation to an Institution of National Importance, yet this remains unrealized. By definition, such institutions serve as pivotal players in developing highly skilled personnel, a role IIST has already fulfilled and surpassed. I, therefore urge the Minister to recognise IIST as an INI and a CFTI, so that with greater autonomy and resources it may emerge as a world-class institution and offer students the opportunity to seamlessly join other CFTIs for Master's and PhD programmes and strengthen India's capacity to reach new frontiers in space exploration.

(ends)

Re: Need for permanent appointment of Special Educators in Lakshadweep

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): I would like to bring to the attention of Minister of Education to the urgent need for the permanent appointment of Special Educators in Lakshadweep. As per Hon'ble Supreme Court's notification dated March 7, 2025, all States and Union Territories have been directed to officially notify the number of posts allotted for Special Educator Teachers. This directive follows the Court's 2021 judgment, which highlighted the inadequate fulfillment of the requirement for qualified teachers to educate Children with Special Needs (CWSN). In Lakshadweep, there are several qualified candidates holding a Diploma in Special Education (D.Ed.), bachelor's in Special Education (B.Ed.), and Master's in Special Education (M.Ed.). I urge the Government to ensure the permanent appointment of Special Educators in Lakshadweep to ensure stability and continuity in Special Education. A stable and well-qualified workforce of Special Educators is essential for the inclusive development of children with disabilities, as envisioned under the Right of Persons with Disabilities Act (RPWD) 2016 and the National Education Policy (NEP) 2020. I sincerely request your immediate attention to this matter in the best interest of equitable education and the rights of children with special needs in Lakshadweep.

(ends)

Re: Need to set up a system and frame law to curb superstitious activities in the country

श्री रमाशंकर विद्यार्थी राजभर (सलेमपुर): आपको अवगत कराना चाहता हूं कि देश में अंधविश्वास बढ़ता जा रहा है। जिससे व्यापक रूप से जन - धन की हानि हो रही है ।सरकार के पास अंधविश्वास से हो रहे जन-धन की हानि को रोकने के लिए कोई निगरानी तंत्र नहीं है और ना ही अब तक देश में अंधविश्वास फैला कर धन कमाने वालों ,अज्ञानता फैलाने वालों पर कार्यवाही के लिए कोई कानून ही बन पाया है। एक समय था जब देश में कुप्रथा थी, देश में सती प्रथा, अस्पृश्यता प्रथा, देवदासी प्रथा, शुद्धिकरण प्रथा तथा नरबलि जैसी कुप्रथाओं के खिलाफ समय-समय पर आवाज उठी और कानून बने और मानवताओं को नकार कर देश में परिवर्तन हुआ, लेकिन आज और अंधविश्वास फैलाने वाले तंत्र जहां गरीबी अशिक्षा है वहां अंधविश्वास फैलाकर विकास का नाश कर रहे हैं। कोई अपनी जीभ काटता है ,कोई बच्चा राड आदि से मारता है तो कोई बलि चढ़ता है। जिस कारण बच्चे-बूढ़े, महिला- पुरुष इस अंधविश्वास का शिकार हो रहे हैं। लेकिन सरकार के पास ना तो कोई सर्वेक्षण है और ना कोई बचाव व जागरूकता के तंत्र है। मैं सरकार से मांग करता हूं कि अंधविश्वास को देश से मिटाने का तंत्र विकसित करें और कानून बनाएं।

(इति)

Re: Need for giving options to Government Employees in Uttar Pradesh to choose Unified Pension Schemes

श्री आदित्य यादव (बदायूं) : न्यू पेंशन स्कीम के तहत रिटायर होने वाले सरकारी कर्मचारियों को यूनिफाइड पेंशन स्कीम चुनने का विकल्प मौजूद है जबकि उत्तर प्रदेश में यह स्कीम प्रचलन मे नही है।

मेरा माननीय वित्त मंत्री जी से अनुरोध है कि उत्तर प्रदेश में न्यू पेंशन स्कीम के तहत रिटायर होने वाले सरकारी कर्मचारियों को भी यूनिफाइड पेंशन स्कीम चुनने का विकल्प प्रदान करने की कृपा करें।

(इति)

Re: Need to expedite acquisition of land for expansion of Coimbatore airport in Tamil Nadu

DR. GANAPATHY RAJKUMAR P. (COIMBATORE): The Coimbatore airport, which is the second busiest one in Tamil Nadu, is ranked 22nd in the country. The Coimbatore-Tiruppur region is ranked as the 10th richest metropolitan area in India by GDP, highlighting the region's strong economic influence and potential for greater air traffic. The cargo throughout has also surged with 12,139 tonnes handled in 2024-25, marking a 36% year-on-year increase. Currently, the Coimbatore airport handles 3.25 million passengers annually and with an occupancy rate of 89.53%. The existing terminal that has the capacity of 3.63 million passengers per annum could reach saturation by 2025-26. AAI (Airport Authority of India) has projected an increase of 51 million passengers per annum by 2027-28 and projected Coimbatore airport's passenger handling potential to 15 million per annum by 2031-32. The completion of the new integrated terminal building is anticipated by 2031-32. A section of stakeholders have urged authorities to consider establishing an interim facility at Coimbatore International Airport to meet the region's rapidly increasing air traffic demand, ahead of the construction of the new airport and to expand Coimbatore airport's passenger capacity to 10 million per annum. Hence, I urge upon the Union Govt to expedite to acquire land for construction of the new airport, carry out the expansion work, which includes increase the length of runway to 3.810 meters from 2,990 meters, construction of a new passenger terminal, cargo terminal, an air traffic control-cum-technical building and increase the passengers' additional facilities like a dedicated bus stand, multilevel car parking lot, a new approach road, two mid-scale hotels and an upscale hotel. Further, a temporary terminal may be constructed till the expansion work of Coimbatore Airport is completed.

(ends)

Re: Need to include Veerashaiva Lingayat/Linga Balija community in the list of Other Backward Classes (OBC)

SHRI B. K. PARTHASARATHI (HINDUPUR): I wish to draw the attention of the House to a matter of great concern affecting the Veerashaiva Lingayat / Linga Balija community. This community is currently recognized under the Backward Class "Group D" at Serial No. 46 by the Government of Andhra Pradesh, as per G.O. Ms. No. 22 BC Welfare (C2) Department dated 28-02-2009. Despite this recognition at the state level, the community remains excluded from the Central OBC list. As a result, they are deprived of the 27% reservation benefits under Central Government schemes for Other Backward Classes. This exclusion has caused serious disadvantage in accessing Central Government jobs, educational opportunities, and welfare schemes. On behalf of the community, I urge the Hon'ble Minister for Social Justice and Empowerment to direct the National Commission for Backward Classes to examine and recommend the inclusion of the Veerashaiva Lingayat / Linga Balija community in the Central OBC list. Such a step would be a matter of justice and equality, aligning with existing state-level recognition and ensuring rightful access to opportunities. I request urgent consideration and action in this regard.

(ends)

Re: Need to release the delayed grants to local civic bodies in Maharashtra under 15th Finance Commission

SHRI RAJABHAU PARAG PRAKASH WAJE (NASHIK): I wish to draw the attention of the Government to the urgent need for addressing the severe financial crisis faced by local bodies across Maharashtra due to the non-release of grants under the 15th Finance Commission. Credible reports indicate that these grants were not released because elections to Municipal Corporations, Councils, and Panchayats got delayed for over three years. It is understood that the term of 15th Finance Commission will end on 31/03/2026 and therefore it is important that the local bodies utilize the funds by 31/03/2026. However, in absence of the funds, the grassroot development works are getting hampered. Given the critical role these grants play in maintaining essential civic services and local development, I urge the Government to take immediate steps to release the grants as the Hon'ble Supreme Court has ruled in favor of conducting elections. Therefore, it is requested that the grants due to the local bodies in Maharashtra be released without any further delay. (ends)

Re: Issuance of Non-Convertible Debentures by APDMC

SHRI MADDILA GURUMOORTHY (TIRUPATI): I wish to bring to the House's attention a matter of grave constitutional and fiscal concern. APMDC, a State PSU, has issued Non-Convertible Debentures worth ₹9,000 crore, with an RBI direct debit mandate empowering a private Debenture Trustee to withdraw funds directly from the Consolidated Fund of Andhra Pradesh. This raises a fundamental question: Does the Government admit that such a mandate bypasses Articles 203 and 204 of the Constitution, which require legislative approval for any withdrawal from the Consolidated Fund? Further, the debenture proceeds are routed back to the State Government as consideration for mining leases, effectively amounting to State borrowing. Does this not violate Article 293(3), which requires prior consent of the Central Government for borrowing? I urge the Government to intervene and ensure that the sanctity of Articles 203, 204, and 293(3) of the Constitution is preserved.

(ends)

Re: Need to provide enhanced ex-gratia compensation to the family members of civilians who lost their lives and were injured in terrorist attack in Pahalgam, Jammu and Kashmir

SHRI K. RADHAKRISHNAN (ALATHUR): I wish to raise the matter of the recent terrorist attack in Pahalgam, Jammu and Kashmir, where several innocent civilians lost their lives and many sustained grievous injuries. The victims were deliberately targeted in a brutal and cowardly manner, causing national outrage and deep sorrow. The families of those who lost their lives are now facing immense emotional and financial hardship. Many of the injured are undergoing treatment with long-term consequences. In view of the gravity of the attack and the suffering caused to the victims and their families, I urge the Central Government to provide an enhanced ex-gratia compensation minimum of 1 crore to the families of each deceased victim. I also urge the Government to ensure that all injured persons are provided free and quality medical care, and adequate compensation based on the severity of their injuries. Those who have lost their sole earning members must be supported through livelihood assistance, educational support for children, and inclusion in welfare schemes. This is not merely a question of compensation but of national responsibility. The Government must act swiftly and stand by the victims families. (ends)

Re: Need to establish a Central University in Ahilyanagar district, Maharashtra

SHRI NILESH DNYANDEV LANKE (AHMEDNAGAR): There is an urgent need to set up a Central University in my Ahilyanagar (erstwhile Ahmednagar) Lok Sabha constituency for the educational and social development of the state of Maharashtra. Ahilyanagar district is known for its rich historical heritage. This district is the central part of Maharashtra and hence, it will be convenient for the students from Marathwada, Vidarbha, Khandesh and Western Maharashtra. It is very important to establish a Central University to provide higher educational opportunities to the students of rural Maharashtra. It would provide them quality education and, therefore, they need not to go to metro and big cities for education. It would also minimize their economic burden. This Central University would also encourage new research in different fields like Agriculture, Engineering, Health and social sciences. It would further give an impetus to new technology and knowhow at local and national level. It would also help for direct and indirect employment generation and jobs would be available for teachers, scientists, Government employees and the persons from different fields. So, considering all these aspects, establishment of a Central University at Ahilyanagar would be a visionary and progressive decision. It would help not only Ahilyanagar district but also the entire Maharashtra to ensure educational and social development. Hence, through you, I would like to request Hon'ble Education Minister to start the process of establishing a central university at Ahilyanagar.

(ends)

माननीय सभापति : माननीय सदस्यगण, मैं आप सभी से आग्रह करती हूं कि सदन को चलने दीजिए। सरकार चर्चा करना चाहती है।

… (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, प्लीज आप सभी लोग अपने-अपने स्थान पर बैठिए।

… (व्यवधान)

माननीय सभापति : अभी माननीय रक्षा मंत्री जी ने कहा है कि सदन चर्चा करना चाहता है और संसदीय कार्य मंत्री जी ने भी कहा है कि आप सब चर्चा कीजिए। पूरा देश और भारत की जनता सब देख रही है।

… (व्यवधान)

माननीय सभापति : मैं आप सभी से निवेदन करती हूं कि आप सब सदन को चलने दीजिए।

… (व्यवधान)

माननीय सभापति : सभा की कार्यवाही आज 4 बजे तक के लिए स्थगित की जाती है।

… (व्यवधान)

1402 बजे

तत्पश्चात् लोक सभा सोलह बजे तक के लिए स्थगित हुई।

(1600/KN/NKL)
1600 बजे

लोक सभा सोलह बजे पुनः समवेत् हुई।
(श्री दिलीप शइकीया पीठासीन हुए)
… (व्यवधान)

माननीय सभापति : आप प्लीज बैठ जाइये। एक महत्वपूर्ण विषय है। गोवा से संबंधित एक बिल लगा हुआ है। गोवा के हमारे आदिवासी भाई-बहनों के अधिकार का विषय है।

… (व्यवधान)

माननीय सभापति : प्लीज आप सब लोग बैठ जाइये। आप सुबह से पूरे हाउस को डिसऑर्डर कर रहे हैं। आपने सुबह से हाउस को चलने नहीं दिया है। देश की जनता देख रही है।

… (व्यवधान)

माननीय सभापति : अखिलेश जी, आप सभी को बैठा दीजिए। प्लीज आप सभी मित्रों को बैठा दीजिए। हाउस ऐसे नहीं चलेगा।

… (व्यवधान)

1601 बजे

(इस समय डॉ. मोहम्मद जावेद और कुछ अन्य माननीय सदस्य
आकर पटल के निकट खड़े हो गए।)

… (व्यवधान)

माननीय सभापति : आप हाउस को ऑर्डर में लाइये। गोवा के जनजाति भाइयों के अधिकार का विषय है। यह महत्वपूर्ण बिल है। क्या आप सदन नहीं चलने देंगे? आप सदन चलने दीजिए। सदन का बहुत महत्वपूर्ण समय है।

… (व्यवधान)

HON. CHAIRPERSON: Please be seated.

… (*Interruptions*)

HON. CHAIRPERSON: Please be seated.

… (*Interruptions*)

HON. CHAIRPERSON: Please be seated.

… (*Interruptions*)

माननीय सभापति : क्या आप सदन नहीं चलने देंगे?

… (व्यवधान)

माननीय सभापति : सभा की कार्यवाही मंगलवार, दिनांक 22 जुलाई, 2025 को प्रात: 11 बजे तक के लिए स्थगित की जाती है।

1602 बजे

तत्पश्चात् लोक सभा मंगलवार, 22 जुलाई 2025 / 31 आषाढ़ 1947 (शक)
के ग्यारह बजे तक के लिए स्थगित हुई।